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Title: Regarding amendment of article 371 of the Constitution.

SHRI N. DHARAM SINGH (BIDAR): Sir, Hyderabad-Karnataka Region (Amendment of Article 371) Bill has taken a shape and a Bill to amend the Constitution for the said purpose was laid on the Table of the House. This step has been overwhelmingly appreciated and the people welcomed the same.

However, the Parliamentary Standing Committee suggested its reconsideration after taking into account the latest query of the State Government. This is a deliberate attempt to delay. Consequently, this development and confusion ripped up resentment and the people from this entire region reacted sharply and angrily, and also burnt effigies, threatening the law and order situation in the State. Sensing the unfolding unrest, the Chief Minister of Karnataka hastily back tracked and presented a memorandum to the Prime Minister and the Home Minister for finalizing the Bill in its present form.

This has smoothened the angered people of the region.

On behalf of the entire north Karnataka region, I request the hon. Prime Minister and Home Minister to immediately get the Bill reintroduced for consideration and passing without further delay.

Since the opposition BJP Government in Karnataka itself has supported the Bill, there should be no difficulty in getting the majority in both the Houses.